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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PRIVATE UNIVERSITIES

(SECOND AMENDMENT) BILL, 2023.

GUJARAT BILL NO. 22 OF 2023.

A BILL

further to amend the Gujarat Private Universities Act, 2009.

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Private Universities (Second Amendment) Act, 2023. **Short title.**

Amendment of
section 34
of Guj. 8 of
2009.

2. In the Gujarat Private Universities Act, 2009 (hereinafter referred to as “the principal Act”), in section 34,-
- (i) for the words, brackets and letters “from National Council of Assessment and Accreditation (NAAC)”, the words, brackets and letters “from the National Assessment and Accreditation Council (NAAC) within five years of its establishment” shall be substituted;
- (ii) for the words “as may be required”, the words “from time to time” shall be substituted.
3. In the principal Act, in the Schedule, in the entry,-
- (i) at serial No. 5, for the words “Auro University of Hospitality and Management, Surat”, the words “Auro University, Surat” shall be substituted;
- (ii) at serial No. 22, for the words “Swaranim Startup and Innovation University”, the words “Swarnnim Startup and Innovation University” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of private Universities in the State so as to provide for qualitative and industry related higher education and to regulate their functions in accordance with the provisions of the Act.

The State Government is committed to facilitating a continuous process of quality improvement of higher education in the State. The National Education Policy (NEP) - 2020 recommends an effective quality self-regulation or accreditation system at all stages of education to ensure compliance with essential quality standards. With appropriate accreditations, institutions could evolve into Research-intensive or Teaching-intensive institutions and this will help in building the reputation of the Higher Educational Institutions (HEIs) and most importantly signifies the quality of Education. Moreover, University Grants Commission (Mandatory Assessment and Accreditation of Higher Educational Institutions) Regulations, 2012 has made a compulsion for assessment and accreditation to be conducted by all Higher Educational Institutions (HEIs) to ensure all Universities run with high standards.

Therefore, the amendment to take accreditation of NAAC by Private Universities within five years of its establishment is considered necessary and accordingly, section 34 of the said Act is proposed to be amended. *Clause 2* of the Bill provides for the same.

Moreover, the officials of Auro University of Hospitality and Management, Surat and Swarnnim Startup and Innovation University, Gandhinagar have requested to the State

Government to change the name of the respective Universities. Accordingly, necessary amendment is proposed in the said Act. *Clause 3* of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Dated the 8th September, 2023.

RUSHIKESH PATEL.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

Gandhinagar,

Dated the 11th September, 2023.

